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ANNEXURE R4-22



Bodal Chemicals Ltd.
COLOURS. INTEGRATION. INNOVATION.

Gujarat Pollution Control Board
Sector No 10 A,
Gandhinagar 382 010

PCB ID: 21752
Dated: 12/04/2022

To,
Unit Head Vadodara,
Gujarat Pollution Control Board,
"Paryavaran Bhawan", Sector-10A,
Gandhinagar (Gujarat)

Dear Sir,

Kind Attn: Mrs. D.P.Shah Mam
Sub: Revocation application for Closure Direction Notice dated 08/04/2022
Ref: Outward No.: 658506 dated 08/04/2022

In continuance with your letter as mentioned above we would like to first apologize for the circumstances. Also we would like to put our request as followings for your kind consideration please:

- We have installed flow measurement devices as guided by you during mentioned visit so that effluent generation can be recorded at each & every strategic stage. Its photographs are attached herewith as **Annexure-A** for your ready reference.
- We at Bodal Chemicals Ltd. value the principal reduce-reuse-recycle principal. Hence, from H-Acid & V.S. manufacturing, we try to reduce washing water consumption and washing effluent maximum possible for production and many other possibilities are continuously being explored by regularly upgrading process technology based on R&D to reduce resource consumption as well as waste generation. So effluent generation is recorded based on our generation. Also we have now installed end-to-end flowmeters at each place as guided by you and we will also maintain record of the same, which will be available for verification at any point of time. That please take a note.
- As per your precious guidance we have now installed flow meter at spray dryer feed point for concentrated effluent. Its photograph is attached as **Annexure-B**.
- As per your precious guidance we have now installed flow meter at intermediate effluent storage tank to MEE feed for concentrated effluent. Its photograph is attached as **Annexure-C**.
- As permitted in consent to operate number AWH: 111308, final treated effluent from our sister concern unit namely Bodal Chemicals Ltd. Unit-VII (Sulphur Division) is discharged through common sump between both the units (i.e Bodal Chemicals Ltd. Unit-VII @ 452 KL/Day and Unit-VII Sulphur Division @ 475 KL/Day) to ECP Channel confirming disposal standards. Also our VECL Membership @ 949 KL/Day is there which indicates the same. We are attaching CCA copy of Bodal Chemicals Ltd. Unit-VII (Sulphur Division) and VECL membership certificate as **Annexure-D** for your ready reference please.
Hence, the quantity mentioned in discharge records includes total effluent disposal from both the units' i.e Bodal Chemicals Ltd.: Unit-VII and Unit-VII Sulphur Division.

HEAD OFFICE :
Plot No. 123-124, Phase-1,
G.I.D.C, Vatva, Ahmedabad-382 445.
Gujarat, India.

Tel : +91 - 99099 50855
+91 - 99099 50856
E-mail : info@bodal.com

PLANT OFFICE :
UNIT - VII
Plot No. 804, Village : Dudhwada,
Ta. : Padra - 391450.

Tel : +91 - 99099 50852
+91 - 99099 50853
E-mail : info@bodal.com

www.bodal.com

CIN No. : L24110GJ1986PLC009003

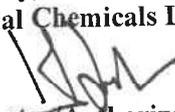
- 3-way valve is connected with collection tank as guided by you. We herewith attach its photograph as **Annexure-E** for your ready reference please. As per VECL guidelines, we had provided final discharge return line into our final discharge tank. Now, as per your guidance, we have taken final discharge return line to retreating tank.
- We would like to put into your view that OCMS system is installed, operated, maintained, preventive maintenance, password protected system solemnly managed by VECL. And hence its totally temper proof system. That please take a note.
- We are willing to install RTOM before our discharge, we have communicated same to VECL by email as well. Attaching its copy as **Annexure-F** for your ready reference. We have also communicated the same with OCMS vendor namely Aaxis-Nano, received Quotation from them and we have also placed order for installation of OCMS before final discharge. PO is attached as **Annexure-G**.
- The auto sampler with OCMS is operated and sampled by VECL solemnly, wherein we are not allowed to operate or open it. Hence, it was in idle condition during visit.
- IOT valve for final effluent discharge line of VECL is applicable for industries having periodic (fixed timing) discharge. Whereas we are having membership for 24 hours discharge. Hence, IOT valve is not applicable to us. That please take a note.

In continuance please find enclosed here with A Bank Guarantee for Rs 20, 00,000/- (Rupees Twenty Lacks only) vides BG Instrument No: 50350IGL0003022 Dt: 12/04/2022 in favor of you draw at "Union Bank of India, Ashram Road Ahmedabad "as Annexure-O.

Based on above clarification we would like to request your good-self to kindly take a note of above clarifications and be humble to us. We have installed all required systems as guided by you. We assure you that we will firmly abide to GPCB guidance time to time.

Please consider this reply in a positive & hopeful way and consequently we humbly request you to consider our explanations on your higher side and oblige us by providing us revocation order at earliest and be humble to us.

Yours truly,
For: **Bodal Chemicals Limited**


Director/Authorized Signatory

Enclosure: As mentioned above

CC: Regional Officer, GPCB-Vadodara, Gujarat

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Enclosures:

- Annexure– A: Photographs of flow measurement devices at each & every strategic stage**
Annexure– B: Photograph of flow meter at spray dryer feed point
Annexure–C: Photograph of flow meter at intermediate effluent storage tank to MEE feed for conc. effluent
Annexure–D: Copy of Bodal Chemicals Ltd. Unit-VII (Sulphur Division) & VECL membership certificate
Annexure–E: Photograph of 3-way valve connected with collection tank
Annexure–F: E-mail communication with VECL
Annexure–G: PO copy of Aaxis-Nano for OCMS installation before final discharge
Annexure–H: Format of Application for Revocation
Annexure–I: 2 Nos. of Notarized Undertaking.
Annexure–J: Form-20
Annexure–K: Form-21
Annexure–L: Env Auditor's acknowledgment letter
Annexure–M: Copies of CC&A and its Amendment
Annexure–N: Copy of Closure order.
Annexure–O: A Bank Guarantee
Annexure–P: Copy of CETP Certificate
Annexure–Q: Copy of TSDF Certificate.
Annexure–R: Copy of CHWI Certificate

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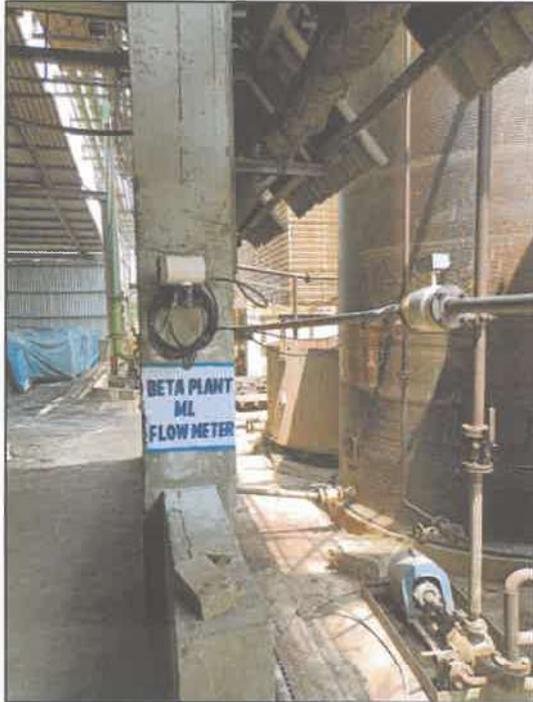
PLANT OFFICE :

UNIT - VII
Plot No. 804, Village : Dudhwada,
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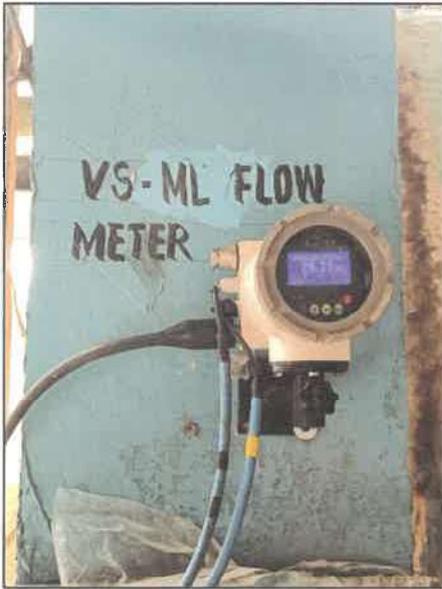
Tel : +91 - 99099 50852

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Annexure – A**Photographs of Flow Measurement Devices at various effluent handling locations****At β -Naphthol Plant****At H-Acid Plant**

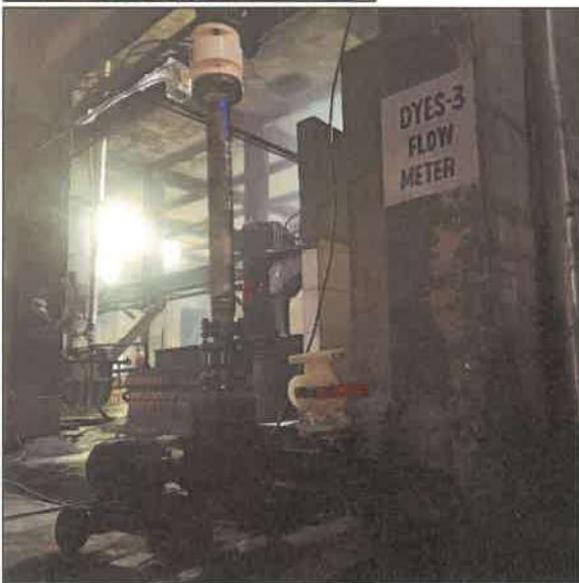
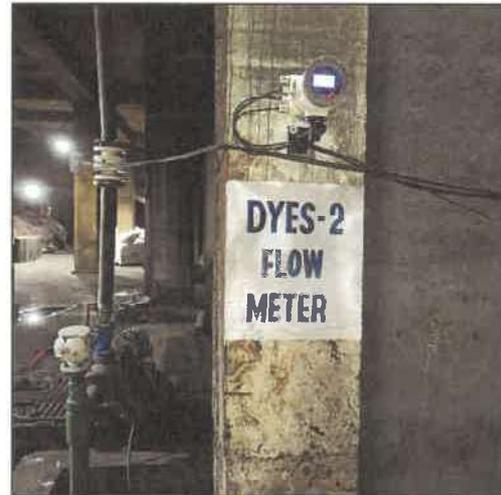
At VS Plant



At MEE – Spray Dryer



At Dyes Plant



At final Discharge Line



Annexure – B

Photograph showing flowmeter installed at MEE Spray Dryer

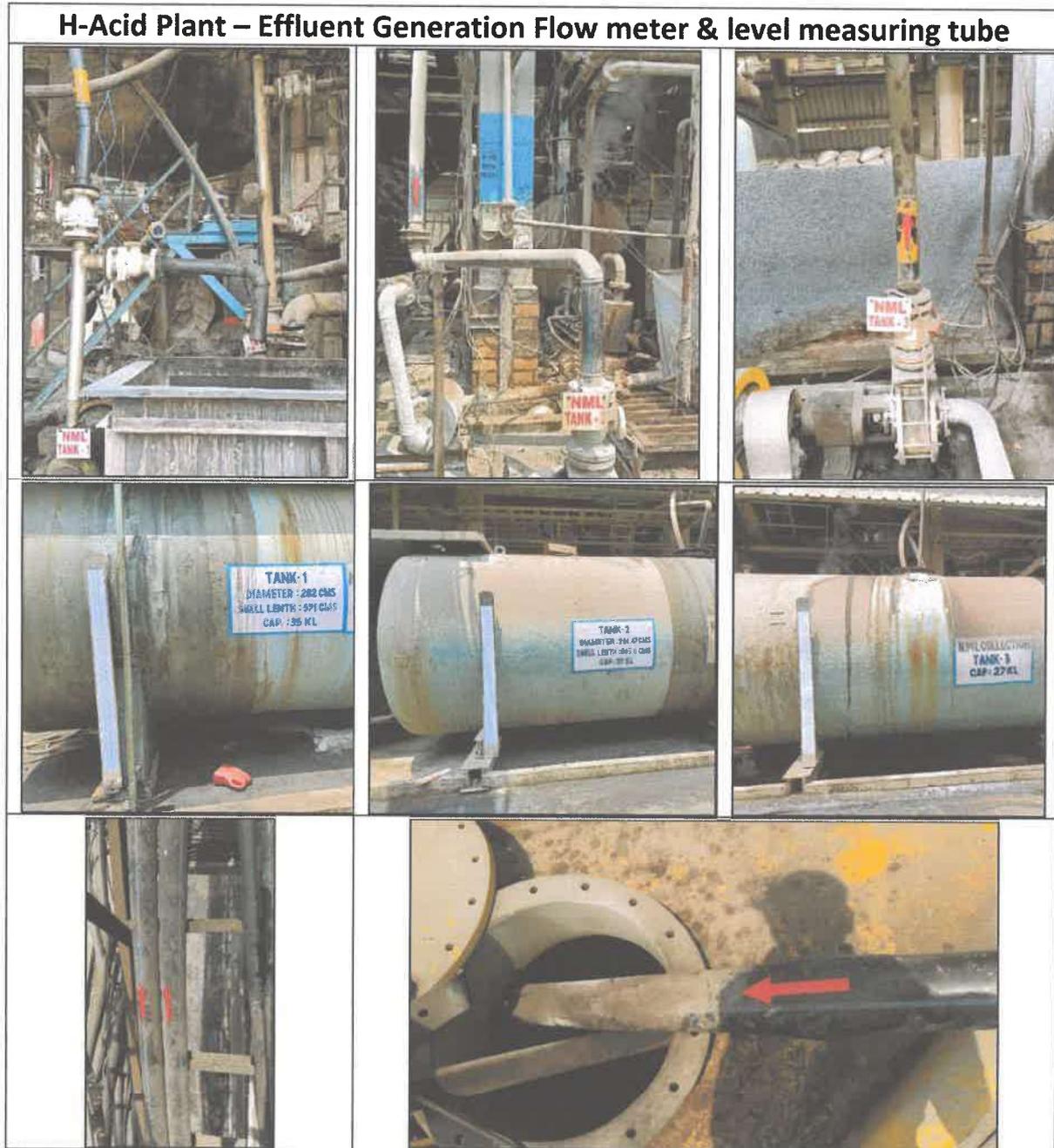


Photograph showing level measuring tube

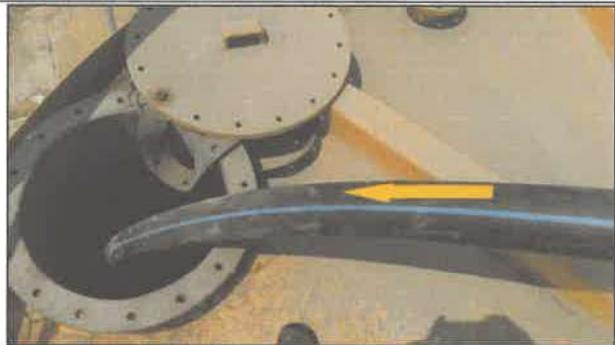
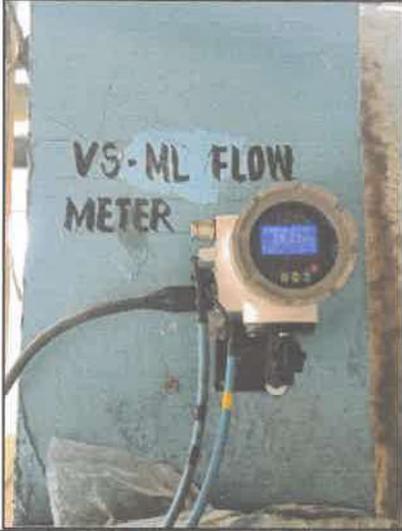


Annexure – C

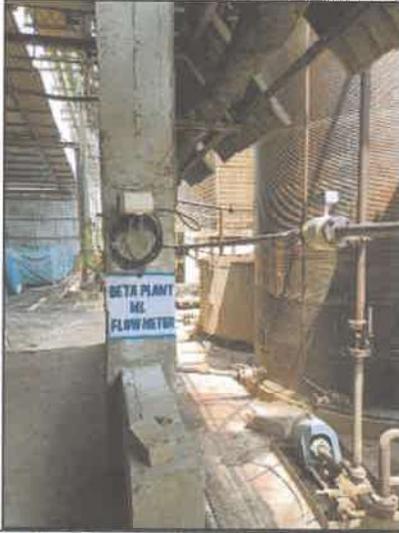
Photographs showing flowmeter installed at Intermediate tank – MEE Feed



VS Plant – Effluent Generation Flow meter



β Naphthol Plant – Effluent Generation Flow meter





GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

In exercise of the power conferred under section 25 of the Water (Prevention and Control of Pollution) Act-1974, under section 21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.153517 Dated: 23/11/2020 for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Bodel Chemicals Ltd. Unit-7 (Sulfur Div.)

Survey No. 525, 532, 555, 556, 560/1, 793-800,

Vill: Dushwada, Tal: Padra,

Dist: Vadodra-382340.

1. Consent Order no.: AWH-111308. Date of issue: 30/01/2021.
2. The consent shall be valid up to 30/09/2025 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	Sulphuric Acid (98%) and/or Oleum (23%) and/or Oleum (65%)	500 MT/day 200 MT/day 75 MT/day
2	Liquid SO ₂	50 MT/day
3	Chlorosulphonic Acid	1.50 MT/day
4	Sulphuric Acid-70%	200 MT/day
5	Generation of Power through waste heat recovery system	1.75 MW
6	Thionyl Chloride	3000 MT/Month
By-Product		
1	Waste - Steam	20 T/hour

3. **SPECIFIC CONDITIONS:**
 - 3.1 Applicant shall not carry out any activity which attracts provisions of Environment Impact Assessment Notification 2006.
 - 3.2 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
 - 3.3 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016, solid waste as defined in Rule-3(46).
 - 3.4 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refuse derived

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fuel (RDF) plant shall make an arrangement to replace at least five percent of the fuel requirement by refused derived fuel so produced.

4. **CONDITION UNDER THE WATER ACT 1974:**
- 4.1 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 475 KL/Day.
- 4.2 The quantity the domestic wastewater (sewage) shall not exceed 8 KL/Day.
- 4.3 The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL limit Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (Pt.Co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Antraconical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickel	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20°C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l
24.	Insecticides/Pesticides	Absent
25.	Bio-assay test	90% Survival of fish after 96 hours in 100% effluent

- * All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.4. The effluent shall be transferred by pumping to the final treated effluent sump of the ETTP at existing Dyes & Dyes Intermediate manufacturing sister concern unit namely Bodal Chemicals Ltd. (Unit-7) situated at S. No.801, 805, 807 to 822, 824 to 839 & 849, Vill: Dudhwada, Tal: Padra, Dist: Vadodera through over head pipeline and from there the effluent conforming to the above standards shall be



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discharged into the ECP channel and shall be ultimately conveyed to the estuary of river Mahi.

- 4.5. Sewage shall be disposed of through septic tank/soak pit system.

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Diesel	100lit/hr
2.	Waste Steam	---

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

- 5.3 The flue gas emission through stack attached to D. G. Set shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	D.G. Set (750KVA)	As per condition no. 5.10 (a)	Acoustic Measures	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Vent from final absorption tower in sulphuric acid plant	50 Meter	Alkali scrubber	SO ₂ Acid mist/ SO ₃	1.5kg/MT of 100% conc. Sulphuric acid production 50mg/NM ³
2	Vent of HCl scrubber in CSA plant	30 Meter	Two stage scrubber	HCL	20mg/NM ³
3	Oleum and CSA plant storage tank	11 Meter	H ₂ SO ₄ scrubber	Acid mist/ SO ₃	50mg/NM ³
4	HCL Scrubber	11 Meter	Water scrubber	HCL	20mg/NM ³
5	CPT Scrubber- CSA plant	20 Meter	Chloro scrubber followed by alkali scrubber	HCL	20mg/NM ³
6	Sulphuric acid storage tanks	11 Meter	Alkali scrubber	SO ₂ Acid mist/ SO ₃	1.5kg/MT of 100% conc. Sulphuric acid production 50mg/NM ³

7	Catalytic convertor of SDC reactor for TC product (new)	15 Meter	Alkali scrubber	SO ₂	40mg/NM ³
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- 5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10 [PM10]	60Microgram /m ³	100Microgram /m ³
Particulate matter-2.5 [PM2.5]	40Microgram /m ³	60Microgram /m ³
Sulphur Dioxide	50Microgram /m ³	80Microgram /m ³
Nitrogen Dioxide	40Microgram /m ³	80Microgram /m ³
HCL	-----	200Microgram /m ³
Cl ₂	-----	100Microgram /m ³

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 5.10. D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
 - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
 - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the



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performance may be checked for noise reduction (actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

6. GENERAL CONDITIONS :-

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consent form/order should immediately be intimated to this Board.
- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
- 6.3 If the product/process fails in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.779/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-111308 dated: 30/01/2021.
- 7.2 Reference of application No.183517 Dated: 23/11/2020.
- 7.3 M/s. Bodal Chemicals Ltd. Unit-7 (Sulfur Div.) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at - Survey No.525, 532, 555, 556, 560/1, 795-800, Vill: Dudhwada, Tal: Padra, Dist: Vadodara-382340.

7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1.	5.1- Schedule-I (Used Spent Oil)	Disposal by selling to registered /authorized refiner having valid CCA of SFCB & Rule-9 permission under HWM Rule-2016 by use of GPS enable vehicle and xgn generated manifest.	0.50 MT/Year

Clean Gujarat Green Gujarat

2	15.3 - Schedule-I (ETP Sludge (Sulphur containing residue))	Disposal by sending to approved authorized TSDP having valid CCA of SPCB	720 MT/Year
3	17.2-Schedule-I (Sulphur Catalyst)	by use of GPS enable vehicle and xgm generated manifest.	4 MT/Year
4	36.1 -Schedule-I (Sludge from wet scrubber)		24 MT/Year

7.4.1 The Authorization shall be valid for a period of 30/09/2025.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TW) RULES-2016.

- 7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
- 7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.



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7.5.13 Any other conditions for compliance as per the Guidelines issued by the Gujarat Pollution Control Board of Environment, Forest and Climate Change or Central Pollution Control Board from time to time. www.gpcb.gov.in

7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.

7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.

7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB form time to time.

7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.

7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

For and on behalf of
Gujarat Pollution Control Board

D. P. Shah

(D.P. Shah)

Environmental Engineer

NO.GPCB/CCA-VRD-1131(3)/ID:33329/582992

Date: 06/02/2021

Issued To:

M/s. Bodel Chemicals Ltd. Unit-7 (Sulfur Div.)

Survey No.525, 532, 533, 536, 560/1, 795-800,

VIII: Dudhwada, Tal: Padra,

Dist: Vadodara-382346.

Clean Gujarat Green Gujarat

Certificate of Membership

Certificate No. : VECL/32/2021-22

Date : 1ST April 2021

To Whomsoever It May Concern

This is to certify that M/s. Bodal Chemicals Ltd. (Unit - VII)

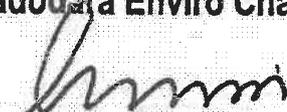
*Located at Block No. 804, Village: Dudhwada,
Ta. Padra, Dist: Vadodara.*

is a Valid Member for the Conveying system of VECL for the safe disposal of Treated Waste water in Zone Three of VECL.

The committed quantity for the discharge in to the conveying system is 949.000 M³/Day only.

This Certificate is Valid from APRIL 1ST 2021 to MARCH 31ST 2022 only.

For & Behalf of
Vadodara Enviro Channel Limited


Managing Director

Regd. Office: Plot No. 304/1, 317 & 318, At & Post : Dhanora, Dist. Vadodara-391 346, Gujarat-India
Phone : +91-265-2232349, Fax : +91-265-2230439 E-mail : envservices@envirochannel.in Web : www.envirochannel.in

"Bodal Chemicals Ltd. (Unit - VII)" is a part of 130 MLD capacity of conveying system of VECL.

Annexure – E

Photographs showing 3-Way Valve

RTOM Installation



RTOM Panel



3-way valve with return line



Panel of 3-way valve



Return line to retreating tank



From: Satish Panchal [mailto:md@envirochannel.in]
Sent: 11 April 2022 16:55
To: env <env@bodal.com>
Subject: RE: OCMS System installation before final discharge

Dear Ms. Dhvani Macwan,

In continuation of your mail, you can place the new RTOM / OCMS at Inspection Chamber No. 3 before Bodal VII wastewater discharge, by arranging a proper mechanism to place the sensors along with the electrical power supply as well as its security also.

For the Vendor you may communicate with M/s. Aaxis Nano Technologies for the same.

The mail ID for M/s. Aaxis Nano Technologies is as under:
ajay.garg@aaxisnano.com

With Regards

Satish Panchal
 Managing Director
Vadodara Enviro Channel Limited

From: env <env@bodal.com>
Sent: 11 April 2022 16:18
To: md@envirochannel.in; finance@envirochannel.in; account@envirochannel.in
Cc: env <env@bodal.com>
Subject: OCMS System installation before final discharge

Dear Sir,

Greetings of the day!

As per screenshot below, we would like to put into your kind consideration that we have been guided by Honourable GPCB to install OCMS system before final discharge from our unit namely Bodal Chemicals Ltd. Unit-VII, Block No.: 804, Dudhwada, Padra, Vadodara.

We humbly request your good-self to allow us for the same.

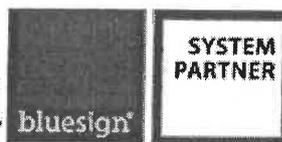
We give assurance that due to this installation there will not be any damage into Channel.

Also guide us to communicate with the vendor so that the installation can be done at earliest.

• Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.

Have a good day!

Best Regards,
 Dhvani Macwan
 Manager Environment



Bodal Chemicals Ltd., Plot No: 123-124, Phase-I,
 GIDC. Vatva, Ahmedabad-382445 Ph No.:+91 9512021578
 Website: www.bodal.com | email: env@bodal.com

BODAL CHEMICALS LTD.

UNIT-VII BLOCK NO. 795 TO 803,804,807,832 MAIN ROAD, KARAKHADI TA-PADRA DIST-VADODARA PADRA - 391450

Tel. : 9909950913 Email : materials@bodal.com, State : GUJARAT Code : 24

Principal Add : PLOT NO. 123-124 PHASE-I, G.I.D.C. VATVA, AHMEDABAD - 382 445

Tel. : 079-25831684 Email : accounts@bodal.com

CIN : L24110GJ1986PLC009003 PAN : AAACD5352M GSTIN : 24AAACD5352M1ZM Code : 24

PURCHASE ORDER

To,

AAXIS NANO TECHNOLOGIES PRIVATE LIMITED

PLOT No. B-46,

SECTOR-59 INDUSTRIAL AREA,

NOIDA - 201301

INDIA

GSTIN : 09AALCA6200A1Z7

Dear Sir,

Order No. : U71008822-23

Order Date : 12/04/22

Pay Terms : Immediate

Delivery Date : 11/06/22

Indent No. : 0008622-23

Freight Type : Extra At Actual

Insurance By : 0.00%

Capital

Sr. No.	Description Of Goods	HSN/SAC	Quantity	GRate (INR)	Disc.	Rate (INR)	Rate Diff.	TAX %	Amount (INR)
1	ONLINE REALTIME MONITORING SYSTEM (17-19-459-000-003) ONLINE REAL TIME WATER QUALITY MONITORING SYSTEM Online multi parametric COD, BOD, TSS, Color, pH, Ammonia & Temperature Analyzer With GPRS data transmission to CPCB/SPCB portal Supplied with Spectro-lyser Sensor (COD, BOD, TSS, Color), ammonia-lyser (pH, Ammonia & Temperature) and console terminal. Make: S. CAN. AUSTRIA (AS PER ATTACHED ANNEXTURE)	9027	1.000 PCS	2495000.00	0.00	2495000.00	0.00	18.00	2495000.00
Total									(INR) 2495000.00

PRR NO. 60

PLANT : GENERAL

ORDER BY MR. BHAVIN JAMBUCHA - ENV. DEPARTMENT

3 % PACKING & FORWARDING 74650.00

IGST 482573.00

INR : Thirty Lakh Thirty Two Thousand Four Hundred Twenty Three Only

Total (INR) 3032423.00

REF. NO.

ANTPL-5064/2022-23 DT: 11.04.2022

PRICES

EX-YOUR WORKS NOIDA BASIS

FREIGHT

EXTRA AT ACTUALS IN OUR SCOPE

DELIVERY/BILLING A

BODAL CHEMICALS LTD UNIT-VII
BLOCK NO. 795 TO 803,804,807,832
MAIN ROAD, KARAKHADI TA: PADRA - 391450
DIST : BARODA TE. NO. 9909950852
E-mail : materials@bodal.com

PAYMENT

60% ADVANCE ALONG WITH ORDER & BALANCE 50% AGAINST PERFORMA INVOICE

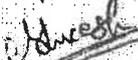
WARRANTY

18 MONTHS FROM THE DATE OF DISPATCH & 12 MONTHS FROM THE DATE OF INSTALLATION WHICHEVER IS EARLIER SHALL BE APPLICABLE

LOCATION

USE FOR WATER QUALITY MONITORING SYSTEM - GENERAL PLANT

Prepared By


ANURAG BAWARVA

Verified By



For, BODAL CHEMICALS LTD.


Authorized Signatory

Annexure-HFORMAT OF APPLICATION FOR REVOCATION OF CLOSURE ORDER

1. Full Name and Address of the unit

Bodal Chemicals Ltd., Unit-VII,

**Plot No. 804, Village : Dudhwada,
Ta. : Padra, Dist. : Vadodara.**

2 GPCB ID No. : **21752**

3 No. and date of Closure order for which the revocation is sought for :

GPCB/CCA-VRD-905(89)/ID-21752/658506 dated 08/04/2022

4 Date of disconnection of Electric supply : ----

5 Date of disconnection of Water supply : --

6 Remedial measures take to control the pollution (in table mentioned below) :

Sr. No.	Reasons of Closure	Remedial measures taken	Date of Completion of measures	Where compliance requires more than 7 days time, likely date of its completion
1.	Unit is not having Flow measurement at source of effluent generation and statagic stages of EMS	We have installed flow measurement devices as guided by you during mentioned visit so that effluent generation can be recorded at each & every strategic stage.		
2.	Gap is observed in effluent generation record.	We at Bodal Chemicals Ltd. value the principal reduce-reuse-recycle principal. Hence, from H-Acid & V.S. manufacturing, we try to reduce washing water consumption and washing effluent maximum possible for production and many other possibilities are		
3.	Gap observed in effluent generation from VS manufacturing			

		continuously being explored by regularly upgrading process technology based on R&D to reduce resource consumption as well as waste generation. So effluent generation is recorded based on our generation. Also we have now installed end-to-end flowmeters at each place as guided by you and we will also maintain record of the same, which will be available for verification at any point of time.		
4.	Unit is not having flow meter at feed of spray dryer	We have now installed flow meter at spray dryer feed point for concentrated effluent.		
5.	Unit is not having flow meter at intermediate effluent storage tank. To MEE feed.	As per your precious guidance we have now installed flow meter at intermediate effluent storage tank to MEE feed for concentrated effluent		
6.	Unit has discharged more effluent than consented quantity.	As permitted in consent to operate number AWH: 111308, final treated effluent from our sister concern unit namely Bodal Chemicals Ltd. Unit-VII (Sulphur Division) is discharged through common sump between both the units (i.e Bodal Chemicals Ltd. Unit-VII @ 452 KL/Day and Unit-VII Sulphur Division @ 475 KL/Day) to ECP Channel confirming disposal standards. Also our VECL Membership @ 949 KL/Day is there which indicates the same. We are attaching CCA		

		copy of Bodal Chemicals Ltd. Unit-VII (Sulphur Division) and VECL membership certificate		
7.	3 way Valve system provided at OCMS back non-conforming effluent is having pipe connected to final disposal tank of treated effluent which should actually be connected to collection tank for retreating such effluent	3-way valve is connected with collection tank as guided by you. As per VECL guidelines, we had provided final discharge return line into our final discharge tank. Now, as per your guidance, we have taken final discharge return line to retreating tank.		
8.	Unit has provided OCMS for measuring quality of effluent being discharged into VECL. However flexible pipeline & open tray type arrangement connected to sensor boc is provided which is not temper proof & false /misleading results might be shown by diluting effluent manually in open tray	We would like to put into your view that OCMS system is installed, operated, maintained, preventive maintenance, password protected system solemnly managed by VECL. And hence its totally temper proof system		
9.	Unit has not provided OCMS facility before and after their discharge points into VECL.	We are willing to install RTOM before our discharge, we have communicated same to VECL by email as well. for your ready reference. We have also communicated the same with OCMS vendor namely Aaxis-Nano, received Quotation from them and we have also placed order for installation of OCMS before final discharge.		
10.	Provided Auto sampler with OCMS was found idle	The auto sampler with OCMS is operated and sampled by VECL solemnly, wherein we are not allowed to operate or open it. Hence, it was in idle condition during visit.		
11.	IOT valve provided on final treated effluent discharge line into VECL is not	IOT valve for final effluent discharge line of VECL is applicable for industries having		

	observed to be tamper proof And it can be operated /manipulated by member unit.	316 (fixed timing) discharge. Whereas we are having membership for 24 hours discharge. Hence, IOT valve is not applicable to us.		
--	------------------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------	--	--

- 7 Where remedial measures to mitigate pollution are likely to last more than 7 days, an undertaking (on stamp paper of Rs. 300/- duly signed and sealed by notary) shall be submitted to GPCB stating the measures and likely date of their completion.

In addition to this, the company shall also undertake to comply with all provisions u of the Environment (Protection) Act 1986 for violations of Hazardous Waste (Management & Handling & Transboundry Movement) rules 2008 issued by GPCB, and shall also comply with the conditions stipulated in the Consolidated Consent & Authorization (CC&A) by the Board.

Notarized undertaking is attached as Annexure – I

- 8 Letter of Bank Guarantee, if required: --**BG is Attached as Annexure-O.**

- 9 Status of CCA along with date of expiry :

The unit has valid consent No:-AWH-88988 dated 26/07/2017, having validity period up to 30/06/2022 and its Amendment Order No: GPCB/CCA-VRD-905(6)/ID-21752 /492228 dated 21/04/2019.

- 10 Up to which year Water Cess is paid? :

The payment for water cess has been paid up to year 2018. Warecess has been eradicated after the implementation of GST.

- 11 Are sample analysis charges paid?

All analysis charges are paid till date.

- 12 If the unit is in critically dark zone area, what is the source of water? If Borewell is in use, can it be sealed? Explain with reason.

We would also like to state the taluka padra of Dist : Vadodara has been categorized as safe zone and have the permission for ground water will not be required by us.

- 13 Closure order (s) issued to the unit by GPCB in last two years: No.
- 14 Status of Monthly report from Industry (Form 20): **Refer Annexure – J**
- 15 Status of Annual Report from Industry (Form 21): **Refer Annexure – K**
- 16 Env. Audit Report (if applicable) :

16.1 Compliance of last year Env. Audit Report:

Audit report submitted

16.2 For current year Env. Auditor's acknowledgment letter:

Refer Annexure – L

17 Status of Env. Statement (Form V, E.P.Act): **Uploaded online through XGN
for year 2021-2022.**

For, BODAL CHEMICALS LIMITED

Date: 12/04/2022

Director



Director/Authorized Signatory

Place: Vadodara

Signature of Occupier / Manager



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty

300

IN-GJ33539382619480U

Certificate No. : IN-GJ33539382619480U

Certificate Issued Date : 29-Mar-2022 04.08 PM

Account Reference : CSCACC (GV)/ gjcsceg07/ GJ-AHVAI0071/ GJ-AH

Unique Doc. Reference : SUBIN-GJGJCSCEG0799407722173920U

Purchased by : BODAL CHEMICALS LIMITED

Description of Document : Article 14 Bond

Description : Not Applicable

Serial No. 0483/2022

Consideration Price (Rs.) : 0
(Zero)

NOTARY
GOVT. OF INDIA

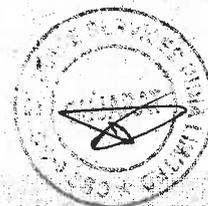
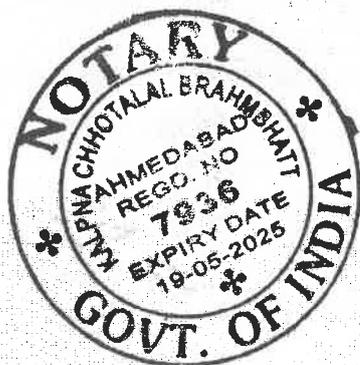
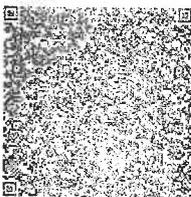
First Party : BODAL CHEMICALS LIMITED

13 APR 2022

Second Party : Not Applicable

Stamp Duty Paid By : BODAL CHEMICALS LIMITED

Stamp Duty Amount(Rs.) : 300
(Three Hundred only)



IN-GJ33539382619480U

KC 0031262740

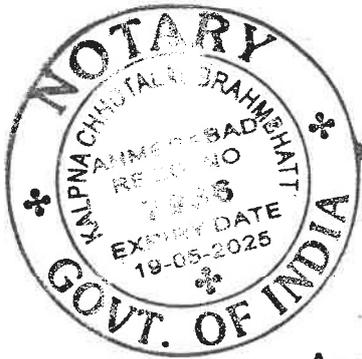
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Statutory Note

1. The authenticity of the Stamp certificate should be verified at www.shclstamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of verifying the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

30-Mar-2022 04:08 PM IN-GJ33539382619480U

BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED



Annexure-I

UNDERTAKING

I Bhavin S. Patel Director of M/s. Bodal Chemicals Limited (Unit-VII) hereby undertake that in case of revocation order granted by the Board for a short term period, I shall apply for revocation well before expiry of time limit. In case of revocation will not be extended further and time limit of revocation expired, I shall stop operation in compliance of closure issued to us and inform the Board, failing which all responsibilities lies with the undersigned and we shall abide by action/penalty levied by the Board for the same.

Authorized Signatory

For, **BODAL CHEMICALS LIMITED**

Sign & Stamp

[Signature]
Director/Authorized Signatory

Name: Mr. Bhavin S.Patel

Designation: Director



SIGNED BEFORE ME

[Signature]

KALPNA CHHOTAL BRAHMBHATT

NOTARY
GOVT. OF INDIA

13 APR 2022





320 सरकार
GOVT. OF INDIA

ભાવિન સુરેશભાઈ પટેલ
Bhavin Sureshbhai Patel
જન્મનું વર્ષ / Year of Birth : 1981
પુરુષ / Male



2599 4073 6257

આધાર - સામાન્ય માણસનો અધિકાર





321

सरलाभुं:
S/O सुरेशभाई जयंतीभाई पटेल, 32
भसंत बाहूर -1, स्टर्लिंग सीटी, जोपल,
दसक्रोई, जोपल, अमदाबाद, गुजरात,
380058

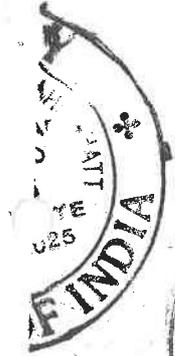
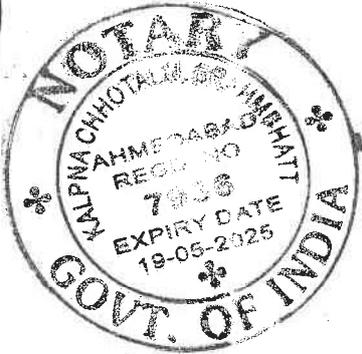
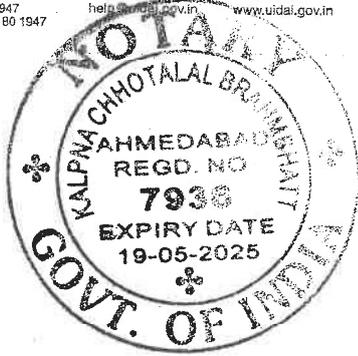
Address:
S/O Sureshbhai Jayantibhai
Patel, 32 , Basant Bahar -1,
Sterling City, Bopal, Daskroi,
Bopal, Ahmadabad, Gujarat,
380058

1947
1800 180 1947

help@uidai.gov.in

www.uidai.gov.in

P.O. Box No.1947,
Bengaluru-560 001



INDIA NON JUDICIAL
Government of Gujarat
Certificate of Stamp Duty



सत्यमेव जयते

300

30073007300

Certificate No. : IN-GJ35541134922617U

Certificate issued Date : 29-Mar-2022 04:09 PM

Account Reference : CSCACC (GV)/ gjcsceg07/ GJ-AHVAI0071/ GJ-AH

Unique Document Reference : SUBIN-GJGJCSCEG0799406478037955U

Purchaser Name : BODAL CHEMICALS LIMITED

Description of Document : Article 14 Bond

Serial No. *0484* / 2022

Descriptor : Not Applicable

[Signature]
 NOTARY
 GOVT. OF INDIA

Consideration Price (Rs.) : 0
 (Zero)

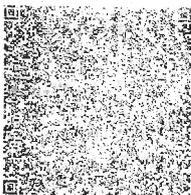
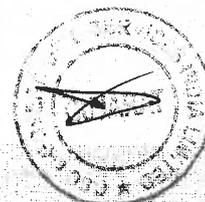
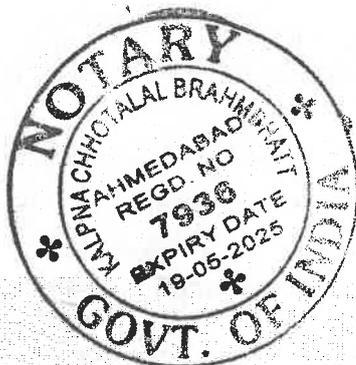
13 APR 2022

First Party : BODAL CHEMICALS LIMITED

Second Party : Not Applicable

Stamp Duty Paid By : BODAL CHEMICALS LIMITED

Stamp Duty Amount(Rs.) : 300
 (Three Hundred only)



IN-GJ35541134922617U

KC 0031262741

VOID VOID VOID

Statutory Alert

1. The e-Stamp Certificate should be verified at 'www.e-stamp.com' or using e-Stamp Mobile App of Stock Holding.
2. The details on this Certificate and as available on the website / Mobile App renders it invalid.
3. In case of any discrepancy please inform the Competent Authority.

30-MAR-2022 04:09 PM IN-GJ35541134922617U 30073007300

BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED BODAL CHEMICALS LIMITED

Annexure-I

UNDERTAKING

I Mr Bhavin Sureshbhai Patel an Executive Director of M/s Bodal Chemicals Ltd having registered office at: Plot No: (123-124), Phase-I, GIDC-Vatva, Ahmedabad-382445 and having manufacturing unit at Block No: 804, Village Dudhwada, Taluka: Padra, Dist: Vadodara. do here by solemnly submit followings in response to GPCB^s Letter No.: GPCB /CCA-VRD-905(9)/ID-21752/658506 Dt: 08/04/2022:

- We have submitted bank guarantee of Rs. 20,00,000 to GPCB for assurance of obeying all the environmental rules & regulation given by board.

We herewith undertake as per following:

- We have installed flow measurement devices as guided by board officers & we will record data of the same.
 - We try to reduce washing water consumption and washing effluent maximum possible for production and many other possibilities are continuously being explored by regularly upgrading process technology based on R&D to reduce resource consumption as well as waste generation.
 - We have now installed flow meter at spray dryer feed point for concentrated effluent.
 - We have now installed flow meter at intermediate effluent storage tank to MEE feed for concentrated effluent.
 - 3-way valve is connected with collection tank as guided by the board.
 - We have placed order for installation of OCMS before final discharge. We will install it as soon as earliest.
 - We are having membership for 24 hours discharge. Hence, IOT valve is not applicable to us.
- We shall be abide by the directives issued by GPCB from time to time.

Date: 12/04/2022

Place: Ahmedabad



Name: Mr. Bhavin S. Patel
For, **BODAL CHEMICALS LIMITED**

Designation: **Director / Authorized Signatory**
Director

SIGNED BEFORE ME

KALPNA CHHOTALAL BRAUMBHAT
NOTARY
GOVT. OF INDIA

13 APR 2022





324 सरकार

GOVERNMENT OF INDIA

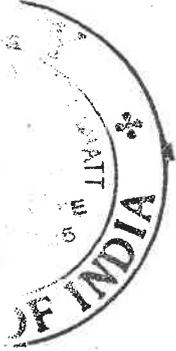


ભાવિન સુરેશભાઈ પટેલ
Bhavin Sureshbhai Patel
જન્મનું વર્ષ / Year of Birth : 1981
પુરુષ / Male



2599 4073 6257

આધાર - સામાન્ય માહારાષ્ટ્ર અધિકાર

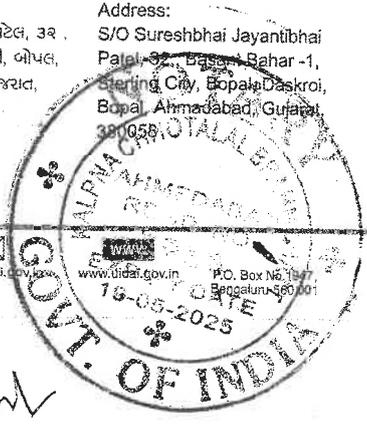




भारतीय विशिष्ट ओळखास प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

संख्या: S/O सुरेशभाई जयंतीभाई पटेल, 3B
असेत नगर - 1, स्टॅलिंग सीटी, बोपल,
दसक्रोई, बोपल, अमदावाद, गुजरात,
380058

Address: S/O Sureshbhai Jayantibhai
Patel-3B, Bazaar Bahar -1,
Sterling City, Bopala Daskroi,
Bopal, Ahmadabad, Gujarat,
380058



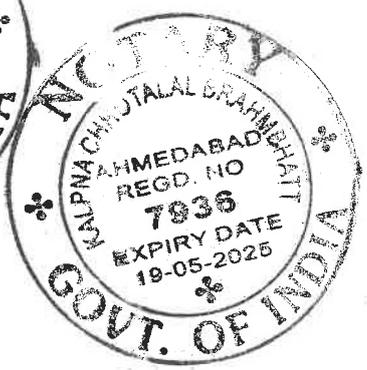
1947
1800 180 1947

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P.O. Box No. 1947,
Bopalun-380 001

[Handwritten signature]



Form No. 20

MONTHLY REPORT FROM INDUSTRY

(To be uploaded by each industry through XGN every month within first week of the next month)
For the month of Mar-2022

- 1 GPCB ID No. : 21752
- 2 Name & Address of the industry : **Bodal Chemicals Ltd., Unit - VII
Plot No. 804, Village : Dudhwada,
Ta. : Padra, Dist. : Vadodara.**
- 3 Date of commencement of
Manufacturing Process : 2007
- 4 CTEs No. & Date : CTE-68933, amended, dated 08/05/2015
- 5 CCA No. & Date of expir : AWH-88988 dated 26/07/2017,
Valid upto 30/06/2022 and its
Amendment Order
No:GPCB/CCA- VRD- 905(6)/ID-
21752 /492228 dated 21/04/2019.
- 6 Water Cess (with interest) paid
Upto which period : **The water cess is paid up to year
2018- 2019. WarcCESS has been
Eradicated after the
Implementation of GST.**
- 6 Laboratory charges pending if any : Nil
- 7 Water consumed during the month : 51314 KL/M
(by all sources) in KL
- 8 Fuel consumed during the month Coal: 4909 MT/M LDO/FO : Nil
- 9 Production : Vinyl Sulphone -290.770 MT
Acetanilide -646.550 MT
H-Acid -142.600 MT
Dyes -1278.320 MT
Beta Naphthol -240.125 MT
- 10 Electricity consumed in production : **MGVCL 1313290 KWH/Month+ CPP
2573390 KWH/M
= Total 3886680 KWH/MT**
- 11 Electricity consumed in ETP/CETP 47861 KWH/Month
- 12 Electricity consumed in APCM : NA

13 Wastes discharged during the month: 20062 KWH/Month

Sr. No.	Type of Wastes	Quantity	Place
1.	ETP Waste (Gypsum)	1954.570 MT/M	J.K. Cement and Ambuja (Cement Manufacturers)
2.	Iron Sludge	Nil	---
3.	Used Oil	Nil	--
4.	Discarded Containers, Bags & Liners	Nil	--
5.	Spray Drying Ash	72.850	--
6.	Chemical Sludge	1236.090 MT/M	Ecocare Infrastructure and Safe Enviro (TSDf)
7.	Distillation Residue	Nil	--

14 Work of Control Measures in Progress:

- A. ETP up gradation No
- B. APCM up gradation No
- C. Solid Waste reduction or safe disposal method No
- D. Cleaner Production Technique No
- E. Reduction or safe treatment plant for COD, Colour,
Toxicity, solvent acid etc., NH₃N No
- F. Any other control technique No

Date: 12/04/2022

Place: Ahmedabad

For, **BODAL CHEMICALS LIMITED**

 Director/Authorized Signatory

Signature of Occupier

Annexure-K

Form No.21

GUJARAT POLLUTION CONTROL BOARD
“Paryavaran Bhavan”.Sector-10, A,
Gandhinagar-382010
ANNUAL REPORT FROM INDUSTRY

(To be submitted online (XGN) by each industrial unit on or before 31st March in respect of calendar Year ended on previous 31st March) **For the Year 2021-2022**

1. GPCB ID No : 21752
 2. Name & Address of the Unit : **Bodal Chemicals Ltd., Unit-VII,**
 Plot No. 804, Village : Dudhwada,
 Ta. : Padra, Dist. : Vadodara.
 3. Phone Nos. : (M) 99099 50804
 (LL) 079-25831684 (Fax) 079-25836051
 4. CCA No. ,Date & Validity (Copy of the CCA should be enclosed) :
 CCA AWH - 88988 Dated 26/07/2017 valid upto 30/06/2022.

5. Production :

Sr. No.	Name of the Products	Consented (CCA) Quantity per month	Total produced during the previous year FY 2020-2021	Total produced during the year FY 2021-2022	Name of the supporting document or record.
1.	2.	3.	4.	5.	6.
1.	H-Acid	150 MT	1437.875	1773.150	Env. Audit Report & Monthly production reports
2.	Vinyl Sulphone	300 MT	2835.389	3508.450	
3.	Acetanilide	650 MT	5805.600	7502.500	
4.	Crude Synthetic Organic Dyes	3000 MT	10734.085	18728.811	

5.	Beta Naphthol	500 MT	3396.765	2886.777	
6.	Acetanilide Chlorosulphonated Mass	500 MT	--	--	--
7.	Co-Generation Power Plant	5 MW	--	--	--

6. Raw Materials (RM) :

Sr. No.	Name of the Raw Materials	Consented (CCA) or calculated Quantity per year	Total consumed during the year 2021-2022 (MT)	Name of the supporting document or record.
1.	2.	3.	4.	5.
H-Acid				
1.	Naphthalene	150	1110.400	Env. Audit report
2.	Oleum (65%)	450	3265.830	
3.	Sulphuric acid (98%)/(70-75%)	300	2954.935	
4.	Nitric acid (60%)	160	1426.860	
5.	Limestone/Marble powder	720	6515.847	
6.	Glauber slat	400	1104.335	
7.	Iron powder	160	1174.120	
8.	Soda ash	70	600.350	
9.	Caustic soda	300	2187.930	
10.	Spent sulphuric acid	2300	11559.500	
Vinyl Sulphone				
1.	ASC Mass/Acetanilide	300	1894.400	Env. Audit report

2.	C.S.A.	325 to 625	6522.250	
3.	S.B.S. (60%)	165	4536.000	
4.	C.Lye (48%)	315	1480.518	
5.	E.O.	98	1023.330	
6.	Sulphuric Acid(98%)/Spent Sulphuric Acid	180	2142.000	
7.	T.C.	110	1872.340	
Acetanilide				
1.	Acetic acid	390	3865.289	Env. Audit report
2.	Aniline	475	5071.000	
Crude Synthetic Organic Dyes				
1.	Sodium nitrate (NaNO ₂)	312	2319.419	Env. Audit report
2.	Hydrochloric acid	890-975	4428.299	
3.	Sodium Bicarbonate	585	2880.984	
4.	Soda ash	120 - 150	1151.006	
5.	Caustic soda flakes	75 - 90	287.369	
6.	Vinyl sulphone	750 - 900	4792.220	
7.	H-acid	540 - 600	3153.886	
8.	J acid / MPDSA / Acetic anhydride / PNA / DASA / MPD / Sulpho tobias acid / K Acid / MUA / 6 Nitro / Beta Naphthol / Salicylic Acid / F C Acid /	570 - 600	3761.582	Env. Audit report

	Gamma Acid / SPCP / Ortho Ansidine VS / DMA VS / SPVS / Sodium naphthionate/etc.			
9.	Cyanuric chloride	75	118.730	
Beta Naphthol				
1.	Naphthalene	600	3860.418	Env. Audit report
2.	Sulfuric Acid	750	3423.364	
3.	Caustic Soda flake	350	2625.937	
For 5 MW Co Generation Captive Power Plant				
1.	Coal/Lignite	6.126 T/Hr	--	Env. Audit report
2..	LDO/FO	2 KL/Hr	--	--
3.	Water Treatment Chemicals	2 MT/Day	--	--

15 Utilities :

Sr. No.	Name of the Products	Consented (CCA)Quantity per month	Total consumed during the year-2021-2022	Name of the supporting document or record.
1.	2.	3.	4.	5.
1.	Electric Power --	--	17487720 KWH/Yr	Env. Audit report
2.	Captive Power	--	32852560 KWH/Yr	Env. Audit report --
3.	Water	2135 kL/day	458296 KL	Env. Audit report
4.	Coal/Coke	120 T/day	57984 MT/Yr	Env. Audit report
5.	Lignite/Coal	2.5 T/day		
6.	Baggas	--	---	---
7.	Oil(name)- Furnace oil	0.35 kL/hr.	Nil	Env. Audit report
8.	Gas(Name)	--	---	---
9.	Others.	--	--	---

16 Wastes Generation & Disposal during the year :

Sr. No.	Name of the Waste	State (S,L, G)	Consented Quantity	Total Quantity of wastes generated reused & treated during the year 2021-2022	Type & capacity of treatment	Out side disposal facility for	Total Waste disposed during the
---------	-------------------	----------------	--------------------	-------------------------------------------------------------------------------	------------------------------	--------------------------------	---------------------------------

				Generated	Reused at site	Treated	facility at site(ETP, APCm etc.)	treated waste(place of disposal)	year
1	2.	3.	4.	5.	6.	7.	8.	9.	10.
1	ETP sludge	Solid	425 T/m	3675.370 MT/Yr	---	---	Dedicated storage area	TSDf	3675.370 MT/Yr
2.	Spray Drying Ash	Solid	85 T/m	443.530 MT/Yr	---			TSDf	443.530 MT/Yr
3.	Dist. Residue	Solid	1.5 - 2 T	154.470 MT/Yr	---			TSDf	154.470 MT/Yr
4.	Disc. Containers	Solid	17000 nos.	Nil	---				Nil
5.	Gypsum /Process Sludge	Solid	2200 T/m	24047.799 MT/Yr	---			Cement Industries	24047.799 MT/Yr
	Iron sludge	Solid	315 T/m	4027.770 MT/Yr	---				4027.770 MT/Yr

17 Details of disposal of treated Effluent :

Sr. No.	Name of the waste stream	Total quantity of treated effluent disposed during the year				
		Disposed on land by		Directly disposed to GIDC or municipal drain or sea.	Disposed to CETP by	
		Gardening etc.	Disposal Outside		Tankers	Pipeline
1.	2.	3.	4.	5.	6.	7.
1.	Treated effluent	---	---	---	---	

18 Details of Solid/Gaseous Wastes after Treatment :

Sr. No.	Name of the Waste	Sent for co-processing	Sent to TSDF or recycler	Total Quantity disposed during the year					
				Incinerated at		Evaporated at		Vented through flue gas stack	Vented through process gas scrubber
				Own site	Common facility	Own site	Common facility		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	ETP Sludge	3675.370 MT/Yr							
2.	Iron Sludge	4027.770 MT/Yr							
3.	Gypsum/ Process Sludge	24047.799 MT/Yr							
4.	Spray Drying Ash	443.530 MT/Yr							

19 Details of Disposal of Spent Solvents, Acids or Alkalis after use:

No Distillation is carried out only reflux of the solvent is being done.

Sr. No.	Name of the Solvent, Acid or Alkali	Total Quantity disposed during the year					
		Solvent distillation at			Spent Acid or Alkali Re-use or treatment at		
		Own site	Other site	Sale to Actual Users	Own site	Other site	Sale to Actual Users
1	2	3	4	5	6	7	8
1	Methanol		---	---	---	---	---

21 Need of Up-gradation, if any:

Looking to the above production and wastes generation or/and further planning to increase production, mention any up gradation or addition of pollution control measures necessary in respect of-

1. ETP
2. Fuel change or use
3. APCM
4. Scrubbing system for process gases
5. Noise control
6. Solvent Recovery Unit
7. Any Other

For, BODAL CHEMICALS LIMITED


Director/Authorized Signatory
Name and Designation

Note: Any false information or suppression of information may lead to cancellation of all types of permissions from the Board.

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o/c

Annexure - L



Bodal Chemicals Ltd.
COLOURS. INTEGRATION. INNOVATION.

PCB ID-21752
Date: 13/07/2021

To,
The Unit Head,
Gujarat Pollution Control Board,
Sector 10-A, Paryavaran Bhavan,
Gandhinagar-382010.

Subject: Submission of Env Audit Report for Financial year 2020-2021.

Dear Sir,

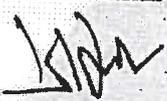
Enclosed please find herewith Environment Audit Report as carried out by schedule-I Auditor i.e. Charotar University of Science and Technology, CHARUSAT Campus, Changa, Dist.: Anand, State: Gujarat. PIN Code - 388 421 in Triplicate for the Financial year 2020-2021.

Meanwhile please take a note that we had paid the processing fee for our Environmental Audit Report for the financial year 2020-2021 by RTGS/NEFT with UTR No NEFT/SK/AXSK211930020130/3606/GUJARAT PO/INDIAN O for Rs, 10000/- (Rupees. Ten Thousand only dated: 09/07/2021).

We do hope this will be in order and save the purpose.

Thanking you.

Yours Faithfully,
For: Bodal Chemicals Limited.


Director/Authorized Signatory

Encls: 1. Environmental Audit Reports in Triplicate
2. RTGS/NEFT Receipt


03/08/21
Gujarat Pollution Control Board
Head Office
Sector No.-10-A
Gandhinagar-382010.

HEAD OFFICE:
Plot No. 123-124, Phase-1,
G.L.D.C, Vatva, Ahmedabad- 382 445.,
Gujarat, India.

Tel: +91 79 2583 5437
2583 4223, 25831684
Fax: +91 2583 5245, 25836052
E-mail: bodal@bodal.com

PLANT OFFICE:
UNIT - 9
Block No. 598/A, Village : Pihudara,
Ta. : Jambusar, Dist. Bharuch-391810.

Tel: 9712902058



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

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Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.124570 Dated:26/07/2017 for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Bodal Chemicals Ltd. (Unit-VII)**Plot No. 804, Vill: Dudhwada,****Tal: Padra, Dist: Vadodara-394116.**

1. Consent Order no.: AWH-88988 Date of issue: 26/07/2017.
2. The consent shall be valid up to 30/06/2022 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-acid	150MT/Month
2	Vinyl Sulphone	200MT/Month
3	Acetanilide	150MT/Month
4	Crude Synthetic Organic Dyes (1000MT/Month)	
A)	Ramazol dyes such as - Black mix - Black 5	500MT/Month
B)	Reactive dyes such as - Reactive red 195 - Reactive yellow 145	250MT/Month
C)	Direct acid dyes such as - Acid black 194 - Acid black 210 - Direct black 22	250MT/Month
5	β - Naphthol	500MT/Month
	By Product	
1	Glauber Salt (From VS plant)	90MT/Month
2	Glauber Salt (From H acid plant)	150MT/Month

GPCB ID-21752

Outward No: 431275, 27/12/2017



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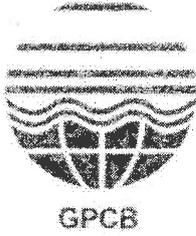
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3	Acetic Acid	35MT/Month
4	Gypsum Sludge	850MT/Month

3. SPECIFIC CONDITIONS:
- 3.1 Applicant shall not carry out any other activity which attracts provisions of Environment Clearance Notification 2006.
- 3.2. Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3. Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).
- 3.4. As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
- 3.5. Applicant shall comply all condition mentioned in GPCB policy dated 15/04/2017.
- 3.6. Applicant shall obtained Adequacy cum efficacy certificate from NEERI, OR Chemical Engineering Department of IIT or SVNIT, Surat for existing products.
- 3.7. Applicant shall submit time bound action plan for Zero discharge liquid (ZLD) in such a way that ZLD can be implemented within 01 Year.
- 3.8. Applicant shall provide Online Monitoring System and shall connect with GPCB server.
- 3.9. Applicant shall not use tanker of raw material of acid/solvents for using to send spent acid/solvent.
- 3.10. Applicant shall not send any waste other than Landfill, reusable waste and Co-processing waste to outside the premises.
- 3.11. Applicant shall to use Best Available Technology (BAT).
- 3.12. Applicant shall provide CCTV camera to strategic location and maintain the record and shall connect with GPCB server to access Regional office and having atleast 30days data logger system.
- 3.13. Applicant shall handle & manage by products as "Hazardous waste" if those are covered under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 3.14. As and when MEE and Spray Dryer facility of M/s. Appollo Dye-Chem Private Limited is under maintenance/shutdown, at that time existing incinerators shall be taken for use.
4. CONDITION UNDER THE WATER ACT:
- 4.1 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 474KL/Day.

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- 4.2. The quantity of trade effluent generation from the industrial operation (processing, washing & wastewater of scrubber) shall not exceed 148KL/day, which shall be totally incinerated/spray dried in incinerator/spray dryer as per CPCB guidelines and hence there shall be zero discharge of trade effluent generation from the industrial operation (processing washing & wastewater of scrubber) from your industry and remaining wastewater 326KL/day shall be treated and discharged into ECP channel after conforming to the standards mentioned at condition no. 4.6 below.
- 4.3 M/s. Appollo Dye-Chem Private Limited has obtained permission for operation and maintenance of 2 nos of Multiple Effect Evaporator (MEE), 02 spray dryer alongwith and Effluent Treatment Plant (ETP) for the treatment of effluent generated from M/s. Bodal Chemicals Ltd (Unit VII), block no: 804, Vill: Dudhvada, Taluka: Parda , Dist : Vadodara. Both industrial units are responsible for operation of EMS.
- 4.4 The quantity the domestic wastewater (sewage) shall not exceed 8KL/Day.
- 4.5 The concentrated and toxic effluent stream generated as per condition no.4.2 shall be segregated and completely taken into MEEs, Spray Dryers, provided in premises of M/s. Appollo Dye-Chem Private Limited for achieving ZLD of concentrated wastewater.
- 4.6 The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavelant Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20°C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l
24.	Insecticides/Pesticides	Absent
25.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

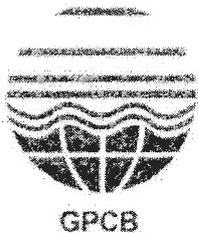
- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.7 Entire effluent generated from RO plant and other utilites shall transferred to M/s. Appollo Dye-Chem Private Limited (ID-50044) located nearby your unit through over head pipeline and from there the effluent conforming to the above standards shall be discharged into the ECP channel and shall be ultimately conveyed up to the estuary of river Mahi.
- 4.8 You shall provide separate energy meter for the effluent treatment plant and incinerators/MEE/Spray Dryer.
- 4.9 Different colour coding shall be done for both of the effluent lines i.e. effluent conveying process waste water (zero disposals) and the effluent lines conveying wastewater of the R.O. Plant & utilities plant.
- 4.10 Adequate effluent sampling points shall be provided at effluent treatment plant as well as disposal point at effluent channel project.
- 4.11 You shall maintain daily log book with details of projects/ by products manufacture its quantity, water consumption, wastewater generation, wastewater incinerated, fuel used in incinerator, incinerator ash generated, power consumed etc and keep it ready for inspection all the time in your factory.
- 4.12 Sewage shall be disposed of through septic tank/soak pit system.
- 4.13 The unit shall install meters for measuring category wise (category as given in Water Cess Act -1977 Sch.-II) consumption of water.

5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel.

Sr.No.	Fuel	Quantity
1	Lignite/Coal (Boiler -1)	1.25T/hr
2	Lignite/Coal (Boiler -2)	1.25T/hr
3	Lignite/Coal (TFH -1)	0.5T/hr
4	FO (for incinerator-1)	0.25KL/hr

GPCB ID-21752



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5	FO(for incinerator-2)	0.10KL/hr
6	Coal (Steam Boiler -3)	100MT/day
7	Coal (HAG)	20MT/day

5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

5.3 The flue gas emission through stack attached to Boilers and HAG shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	IBR Steam Boiler -1	37Meter	Multi cyclone	Particulate Matter	150 mg/NM ³
2	IBR Steam Boiler-2		Multi cyclone	SO ₂ NO _x	100 ppm 50 ppm
3	Thermic Fluid Heater		Multi cyclone		
4	IBR Steam Boiler -3	30Meter	Multi cyclone	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
5	Hot Air Generator	30Meter	Multi cyclone		

5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chlorosulphonator & Decomposition	11Meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO ₂	20mg/NM ³ 40mg/NM ³
2	Neutralizer vessel of H-acid Plant	15Meter	Venturi scrubbers followed by two stage caustic soda scrubber	NO _x	25mg/NM ³
3	Isolation vessel of H-acid Plant	15Meter	Four Venturi scrubbers followed by three stage alkali scrubbers	SO ₂ NO _x	40mg/NM ³ 25mg/NM ³
4	Spray Dryer -1 Spray Dryer -2 Spray Dryer -3 Spray Dryer -4	25Meter	Two stage cyclone separator followed by wet scrubber	PM	150mg/NM ³

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Outward No: 431375/27/12/2017



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5	Process vent form fusion vessel	15Meter	Alkali scrubber	SO2	40mg/NM ³
6	Incinerator -1 (stand by for concentrated wastewater)	30Meter	Quenching followed by venturi scrubber followed by spray dryer	Particulate Matter	100mg/NM ³
7	Incinerator -2 (stand by for concentrated wastewater)				

- 5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- ₁₀ [PM10]	60Microgram /NM ³	100Microgram /NM ³
Particulate matter- _{2.5} [PM2.5]	40Microgram /NM ³	60Microgram /NM ³
Oxides of Sulphur	50Microgram /NM ³	80Microgram /NM ³
Oxides of Nitrogen	40Microgram /NM ³	80Microgram /NM ³

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

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Outward No. 431375



GUJARAT POLLUTION CONTROL BOARD

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- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.

7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).

- 7.1 Number of authorization and date of issue: AWH-88988 dated:26/07/2017.
7.2 Reference of application no.124570 Dated:26/07/2017.
7.3 M/s. Bodal Chemicals Ltd. (Unit-VII) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No. 804, Vill: Dudhwada, Tal: Padra, Dist: Vadodara-394116.

7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	37.2 – Schedule-I (Incineration Ash)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	85MT/Month
2	36.1–Schedule-I (Distillation Residues)	Disposal to CHWIF of M/s. Nandesari Environment Control Ltd (NECL)	1.5-2MT/Month
3	5.1– Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	100Lit/Year (max)
4	33.1–Schedule-I (Contaminated Discarded Containers/Liners)	Decontamination within factory Premises.	@17000Nos./Month
5	26.1 – Schedule-I (Process sludge from filtration & neutralization)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	1350MT/Month
6	26.1– Schedule-I (Iron sludge)	Disposal at authorized TSDF site or sell out to authorized cement manufacturing units.	315MT/Month



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7	26.3- Schedule-I (Spent Sulphuric acid)	Captive consumed in H-acid manufacturing /Sell to actual users who obtained permission under Rule-9 of Hazardous Rules-2016.	1400-1500MT/ Month
8	26.3- Schedule-I (HCl 30%)	Sell to actual users who obtained permission under Rule-9 of Hazardous Rules-2016.	390MT/Month

7.4.1 The Authorization shall be valid for a period of 30/06/2022.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.

7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

GPCB ID-21752



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS WASTE RULES, 2016.
- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

This document is digitally signed by Smt. D.P. Shah, Environmental Engineer

NO.GPCB/CCA-VRD-905(5)/ID:21752/

Issued To:

M/s. Bodal Chemicals Ltd. (Unit-VII)

Plot No. 804, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara-394116.

GPCB ID-21752

Page 9 of 9

Signature Not Verified

Digitally signed by SHAH
DIPTI PRAKASH
Date: 2017.12.28 13:13:21 IST
Reason: Secure Document
Location: India



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

No: GPCB/CCA-VRD-905/ID:21752/

Date:

To,

M/s. Bodal Chemicals Ltd. (Unit-VII)

Plot No. 804, Vill: Dudhwada,

Tal: Padra, Dist: Vadodara-394116.

Sub: Correction to Consolidated Consent & Authorization (CC&A) Under Water Act, 1974, Air Act, 1981 And Hazardous Waste 2008 Framed Under Environment (Protection) Act, 1986.

Ref: 1) Your letter dtd.21/02/2018.

2) CCA order AWH-88988 Date of issue: 26/07/2017.

Sir,

This has reference to the CCA order No. AWH-88988 Date of issue: 26/07/2017 issued vide letter no. GPCB/CCA-VRD-905/ID:21752/431375 dated 27/12/2017 under the provisions of the Water Act- 1974, Air Act- 1981 and Hazardous Waste Rules, 2008 framed under Environmental (Protection) Act 1986.

Reference to your letter dtd. 21/02/2018 and inlight of the revised Hazardous Waste Rules, 2016, the said CCA order is further corrected as under:

1. The condition no. (4.2) of 4 of CCA order is corrected as under:
 - (4.2) Total industrial effluent to be generated shall not exceed 622KL/day, out of which concentrated effluent 148KL/day is sent to ZLD (Zero Liquid Discharge), and rest 474KL/day shall be discharged into VECL channel after conforming to the standard given in condition no. (4.6) of CCA order No. AWH-88988 Date of issue: 26/07/2017.
2. All other conditions of CCA order No. AWH-88988 Date of issue: 26/07/2017 issued vide letter no. GPCB/CCA-VRD-905/ID:21752/431375 dated 27/12/2017 shall remain unchanged.

**For and on behalf of
Gujarat Pollution Control Board**

D.P. Shah
(Smt. D.P. Shah)

Environmental Engineer

Copy To:

1. The Regional Officer, G.P.C. Board, Vadodara.... For compliance and monitoring.
2. Unit - 12.

Outward No: 58209, 14/06/2018



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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BY R.P.A.D.

No: GPCB/CCA-VRD-905(6)/ID:21752/

To,

M/s Bodal Chemicals Ltd. (Unit-VII)

Plot No.804, Vill: Dudhwada,

Tal: Padra, Dist. Vadodara-394116.

Sub: Amendment to Consolidated Consent & Authorization (CC&A) Under Water Act, 1974, Air Act, 1981 And Hazardous Waste 2008 Framed Under Environment (Protection) Act, 1986.

Ref: 1) Your online CCA-amendment application no.136795 dtd.04/06/2018.

2) CCA order no.AWH-88988 dtd.26/07/2017 and CCA amendment order dtd : 14/06/18 .

3) CTE order dtd.09/01/2013 and 08/05/2015.

Sir,

This has reference to the CCA order no. AWH-88988 dtd.26/07/2017 issued vide letter no.GPCB/CCA-VRD-905(5)/ID:21752/431375 dated 27/12/2017 under the provisions of the Water Act- 1974, Air Act- 1981 and Hazardous Waste Rules, 2008 framed under Environmental (Protection) Act 1986.

Reference to your application no.136795 dtd.04/06/2018 and in light of the revised Hazardous Waste Rules, 2016, the said CCA order is further amended as under:

1 Product list mentioned at condition no. 2 is amended for addition of following items:

Sr. No.	Product	Quantity
1	H-acid	150MT/Month
2	Beta Naphthol	500MT/Month
3	Acetanilide	650MT/Month
4	Acetanilide Chloro Sulphonated mass	500MT/Month (Captive 300MT/Month)
5	Vinyl Sulphone (ASC based)	300MT/Month
6	Reactive black dyes [Ramazol dyes]	1250MT/Month
7	Reactive red, yellow and other	500MT/Month
8	Direct acid dyes	1250MT/Month
9	Cogeneration Power Plant	5MW
	Total	5200 MT/Month
By product		
1	Glauber salt (from VS plant)	130 MT/Month
2	Glauber salt (from H-acid plant)	150MT/Month
3	Acetic Acid	51 MT/Month
4	Gypsum Sludge	850MT/Month

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SPECIFIC CONDITION :

- The condition no.3 of CCA order shall be read with additional condition also as under :
- (3.15) Applicant shall comply the circular of the GPCB issued vide office letter no: GPCB/P-1/99/474905 dtd : 03/11/2018 i.e. They have to make arrangement within 06 month for utilization of entire spent acid generated from Vinyl Sulphone in their captive consumption only & shall not sell/disposed outside.
- 2 The condition no.4.1 , 4.2 and 4.4 of CCA order are replaced and shall be read as under:-
The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 1027 KL/Day after expansion. Generated Industrial wastewater 370 KL/Day shall be reused in the process through evaporation & condensation system and 452 KL/Day (427 KL/Day Industrial effluent + 25 KL/Day Domestic effluent) shall be discharged in to ECP channel and 230 KL/Day high concentrated effluent shall be totally incinerated/spray dried in incineration/spray dryer as per CPCB guidelines and hence there shall be zero discharge of concentrated effluent .
- 3 The condition no.5.1, 5.3 & 5.4 of CCA order are replaced and shall be read as under:-
- (5.1) The following shall be used as fuel in Boiler, HAG and DG Set respectively.

Sr. No.	Fuel	Quantity
1	Lignite/Coal (Boiler-1)	1.25MT/Hr
2	Lignite/Coal (Boiler-2)	1.25MT/hr
3	Lignite/Coal (TFH 1)	0.5MT/hr
4	FO (Incinerator-1 (2000lit/hr))	0.25KL/hr
5	FO (Incinerator-2(1000lit/hr))	0.10KL/hr
6	Coal (IBR steam Boiler -3)	100MT/day
7	Coal (HAG)	20MT/day
8	Coal (TFH 15Lac kcal/hr)	8MT/day
9	Coal (TFH 6Lac kcal/hr)	3.5MT/day
10	Coal (IBR steam Boiler -4)	1MT/day
11	Coal (HAG-2Nos.- 35Lac kcal/hr)	20MT/day

- (5.3) The flue gas emission through stack attached to following shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	IBR Steam Boiler-1 (8MTH)	37meter	Multi cyclone	Particulate Matter	150 mg/NM ³



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2	IBR Steam Boiler-2 (8MTH)		Multi cyclone	SO ₂ NO _x	100 ppm 50 ppm
3	TFH (15 Lac Kcal/hr)		Multi cyclone		
4	IBR Steam Boiler-3 (Existing)	30meter	Multi cyclone	Particulate Matter	150 mg/NM ³
5	HAG	30meter	Multi cyclone	SO ₂ NO _x	100 ppm 50 ppm
6	TFH for distillation process of β-Naphthol (15Lacs Kcal/hr) (New)	30meter	Multi cyclone	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
7	TFH for distillation process of β-Naphthol (6Lacs Kcal/hr)(New)				
8	IBR Steam Boiler for MEE of Dyes (6TPH) (New)	30meter	Multi cyclone	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
9	HAG (2Nos. -35Lacs Kcal/hr)-(New)	20meter	Multi cyclone/Bag filter	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
10	Waste steam generated by one unit of the company- (New)	70meter	2 nos of ESP	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

(5.4.) The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chlorosulphonator & Decomposition (Existing)	15meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO ₂	20mg/NM ³ 40mg/NM ³
2	Neutralizer vessel of H-acid Plant (Existing)	15meter	Venturi scrubbers followed by two stage caustic soda scrubber	NO _x	25mg/NM ³

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3	Isolation vessel of H-acid Plant (Existing)	15meter	Four Venturi scrubbers followed by three stage alkali scrubber	SO2 NOx	40mg/NM ³ 25mg/NM ³
4	Spray Dryer -1 Spray Dryer -2 Spray Dryer -3 Spray Dryer -4 (Existing)	25meter (each)	Two stage cyclone separator followed by wet scrubber	PM	150mg/NM ³
5	Process vent from fusion vessel (Existing)	15meter	Alkali scrubber	SO2	40mg/NM ³
6	Incinerator-1 (Existing)	30meter	Quenching followed by ventury scrubber followed by spray dryer	PM	100mg/NM ³
7	Incinerator-2 (Existing)				
8	Chlorosulphonator & Decomposition (New)	15meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO2	20mg/NM ³ 40mg/NM ³
9	Spray Dryer -1A Spray Dryer -2A Spray Dryer -3A Spray Dryer -4A Spray Dryer-5 A (New)	30meter (each)	Two stage cyclone separator followed by wet scrubber	PM	50mg/NM ³

4. The hazardous waste table mentioned at condition no.7.4 of CCA order is amended/replaced and shall be read as under:

Sr No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	26.1- Schedule-I (Process sludge from filtration and neutralization)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) -TSDF	1350MT/Month
2	26.1 - Schedule-I (Iron Sludge)	Disposal to TSDF site sell out cement manufacturing	315MT/Month



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		unit.	
3	35.3 – Schedule-I (ETP Sludge)	Included in CTO of Appollo dye chem	400-425MT/Moth
4	37.2 – Schedule-I (Incineration Ash/Spray drying)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	245MT/Month
5	36.1 – Schedule-I (Distillation residue)	Disposal to CHWIF of M/s. Nandesari Environment Control Ltd (NECL)	1.5-2MT/Month
6	5.1– Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	150Lit/Year (max)
7	33.1– Schedule-I (Contaminated Discarded container liner)	Decontamination within factory premises.	@17000Nos./Month
8	B-15– Schedule-II (Spent Sulphuric acid)	Captive consumed in H- acid manufacturing	2100-2300MT/ Month (Out of 2300 MT/M i.e. 27600 MTPA , 17716.5 MTPA shall be utilized for manufacturing of H- Acid as per passbook & rest shall be utilized for captive consumption only.
9	B-15– Schedule-II (HCl 30%)	It will be reused for captive consumption for dyes manufacturing .	810-975MT/Month

5. All other conditions of CCA order no. AWH-88988 dtd.26/07/2017 issued vide letter no. GPCB/CCA-VRD-905(5)/ID:21752/431375 dated 27/12/2017 shall remain unchanged.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah
(Smt. D.P. Shah)

Environmental Engineer

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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Website : www.gpcb.gov.in

By R.P.A.D

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you M/s. Bodal Chemical Ltd. (Unit-7) are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous and Other Waste Rule-2016 by its order no. AWH-88988 dated 26/07/2017, which is valid up to 30/06/2022 for operation of the industrial plant.

AND WHEREAS closure order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 with effect after 15days vide letter No. GPCB/CCA-VRD-905(8)/ID-21752/568010 dated 18/09/2020.

AND WHEREAS, in compliance to closure order you have submitted revocation application with undertaking on stamp paper of Rs.300/- stating that you will comply the environmental laws and submitted required documents. And submitted bank guarantee of Rs.10,00,000/- (On Ten lac only) valid up to 25/09/2021.

AND WHEREAS, you have paid interim Environment Damage Compensation of Rs.12,60,000/- (Twelve lacs sixty thousand rupees only) to the board.

AND WHEREAS revocation order was issued under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, vide letter No. GPCB/CCA-VRD-905(9)/ID-21752/602676; dated 04/10/2021.

AND WHEREAS, during the inspection of your industrial plant by the officers of the Board on 24/03/2022 & 25/03/2022, following non-compliances are observed:

- Unit is not having flow measurement at source of effluent generation and strategic stages of EMS and therefore no data at various stages are maintained.
- Gap of 1214.65 KL/month observed in effluent generation recorded. This indicates that about 44% of effluent generation is not recorded.
- Gap of 72.63 KL/month observed in effluent generation recorded from VS manufacturing. This indicates that about 2.8% of effluent generation is not recorded.
- Unit is not having flow measurement at feed of spray dryer hence exact quantity of concentrated ML spray dried could not be calculated.
- Unit is not having flow measurement at intermediate effluent storage tank to MEE feed line, hence exact quantity of B-Naphthol effluent treatment could not be calculated.
- Unit has discharged more effluent than the consented quantity in month of OCT-2021-13891 KL, NOV-2021-14487 KL and DEC-2021-15517 KL. (CCA Quantity-452 KL/Day i.e. 13560 KL/Month)

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- 3 way valve system provided at OCMS to return back non-conforming effluent is having pipe connected to final disposal tank of treated effluent, which should actually be connected to collection tank for retreating such effluent.
- Unit has provided OCMS for measuring quality of effluent being discharged into VECL, however, flexible pipeline & open tray type arrangement connected to sensor box is provided, which is not temper proof & false/misleading results might be shown by diluting effluent manually in open tray.
- Unit has not provided OCMS facility before and after their discharge point into VECL as per Directions of the Board.
- Provided Auto sampler with OCMS was found idle during visit.
- IOT valve provided on final treated effluent discharge line into VECL, is not observed to be temper proof and it can be operated/manipulated by member unit also.

AND WHEREAS, Unit has not provided flow meters at every stage of effluent conveyance and treatment. Besides there are lots of effluent conveyance pipelines provided to and from EMS without color coding, nomenclature and indication of flow direction. Also the internal conveyance pipelines are not fully made above ground and passing beneath the ground at places, which hampers tracking of effluent conveyance system holistically.

AND WHEREAS, This indicates chances of arrangement made for surreptitious and unauthorized discharge of untreated/partially treated effluent. This is also reflected in the huge pollution load added in ZONE-III as worked out from the RTOMs of VECL at Karakhadi & Vedach during Dt. 17/03/2022 (restart of VECL after shutdown) to Dt. 29/03/2022 as below:

During period 17/03/2022 (restart of VECL after shutdown) to 29/03/2022	Contribution of COD in mg/l by Zone-3					
	RTOM at Vedach (Downstream) A		RTOM at Karakhadi (Upstream) B		Addition of COD load (A-B)	
	MAX	Average	MAX	Average	MAX	Average
	2346	649	321	213	2025	436

UNDER THE CIRCUMSTANCES, I, D.P. Shah, Senior Environmental Engineer of the Gujarat Pollution Control Board Re-Implement the direction of 18/09/2020 under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under:

- To prohibit you from operation of industrial Plant after 15 days, and after 15 days stop operating industrial Plant safely and be ensure that then industrial shall be stop operating.
- To prohibit you from operating industrial Plant if operated through Captive Power Plant and/or D. G. Sets after 15 days.
- To direct the concerned authority to stop supply of electricity (except single phase) and water with effect after 15 days.
- To direct submission of Rs. 20,00,000 (Twenty Lakh Rupees only) Bank Guarantee with revocation application.
- Unit is liable to pay Environment Damage Compensation (EDC) to the Board.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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If the above directions are not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board

D.P. Shah

(D.P. Shah)

Senior Environmental Engineer

NO: GPCB/CCA-VRD-905(9)/ID-21752/

Date:

Issued to: -

M/s. Bodal Chemical Ltd. (Unit-7)

Plot no. 804, Village-Dudhwada,

Ta-Padra, Dist-Vadodara-394116.

By. R.P.A.D.

Copy To:

1. The Deputy Engineer,
Madhya Gujarat Vij Company Ltd.,
Race Course, Vadodara.
2. The Dy. Engineer (O&M)
Madhya Gujarat Vij Company Ltd.
Sub-divisional Office, Padra,
Ta: Padra, Dist: Vadodara.

With a request to disconnect the supply of Electricity (except single phase) with 15 days effect from the date of issue of this order of the industrial plant of M/s. Bodal Chemical Ltd. (Unit-7) are carrying out industrial activity at- plot no. 804, Village-Dudhwada, Ta-Padra, Dist-Vadodara-394116, and intimate to us accordingly.

For and on behalf of
Gujarat Pollution Control Board

(D.P. Shah)

Senior Environmental Engineer

Copy to:

1. The Regional Officer, GPCB, Vadodara.....For monitoring & verification of the compliance.
2. Unit -12

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355

NIDHI CO-OP BANK LTD
Amraiwadi
AHMEDABAD-380026
GUJSOS/AMRAI/98/2006



INDIA

Annexure - C

भारत 31234 SPL ADH गुजरात
137144 APR 11 2022

10:19

R.0000300/-PB5728

STAMP DUTY GUJARAT

Bank Guarantee Agreement

In the consideration of the Chairman, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10 A, Gandhinagar-382010 (hereinafter referred to as "the Board") having agreed to industrial unit of **M/s. Bodal Chemicals Ltd.(Unit-VII)** Block No: 805, Village: Dudhwada, Ta.: Padra, Dist.: Vadodara (hereinafter referred to as "Company Unit") process required under direction order no. **GPCB/CCA-VRD-905(9)/ID-21752/658506** dated **08/04/2022** on production of Bank Guarantee for **Rs. Twenty Lakh only (Rs. 20,00,000/-)** we Union Bank of India, Industrial Finance branch, C.U. Shah Chamber, Ashram Road, Ahmedabad-380009 (hereinafter referred to as "the Bank") at the request of the said Unit, do hereby undertake to pay to be Board an amount not exceeding **Rs. Twenty Lakh only (Rs. 20,00,000/-)** on behalf of **M/s. Bodal Chemicals Ltd. (Unit-VII)** Block No: 805, Village: Dudhwada, Ta.: Padra, Dist.: Vadodara. The Bank hereby undertakes to pay the amount due and payable under this guarantee without any demur, merely on demand from the Board that the amount claimed is due for the reason of non-fulfillment of conditions of consolidated consents & authorization/undertaking by the Unit shall be conclusive as regard the amount due and payable by bank under this guarantee shall be restricted to an amount not exceeding **Rs. Twenty Lakh only (Rs. 20,00,000/-)**.

1. The bank undertakes to pay the Board any money on demand not withstanding any dispute or dispute raised by the said company unit in any or proceeding pending before any Court of



Page 1 of 3 of BA 5035024L0003022

Tribunal or Board against the Board relating thereto our liability under this present being absolute and irrevocable.

2. The payment so made by the Bank under this agreement shall be valid in discharge of our liability and company unit shall have no claim against us in making such payment.
3. The bank further agrees that guarantee herein contained shall remain in full force and effect during the period that it shall continue to be enforceable till date **10-04-2023** & it has been fully and properly carried out and complied by the said unit and accordingly discharges this guarantee. Unless the demand or claim under this guarantee is made on the bank in writing on or before **10-04-2023**. The Bank shall be discharged from all liability under this guarantee thereafter.
4. The Bank further agrees with the board that the Board shall have the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions or to extend the time limit to verify compliance and the bank shall not be relieved from our liability by reason of any such variation or extension be granted to the said unit or for any forbearance, action commission on the part of the Board or for any indulgence by the board to the Unit or by any of such matter or thing whatsoever which under law relating to sureties would but for this provisions, have effect of no relieving the bank.
5. The guarantee will not be discharged due to the change in the constitution of the bank or Company unit.
6. The Bank undertakes not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
7. Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferrable by the beneficiary. Notice or invocation by any person shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

NOTWITHSTANDING anything contained herein:-

- 1) Our liability under this bank guarantee shall not exceed **Rs. Twenty Lakh only (Rs. 20, 00,000/-)**.
- 2) The bank guarantee shall be valid up to **10/04/2023**.
- 3) Further a claim period of **Nil** from expiry date of the Bank Guarantee is available to make a demand under this Bank Guarantee. We are liable to pay the



Page 2 of 3 of BG 50350IAL0003022

guarantee amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before **10/04/2023**.

- 4) At the end of expiry of the validity period, unless an action to enforce the claim under this guarantee is initiated before the Court or Tribunal on or before 12 month after the expiry of the validity period, all your rights under this Bank Guarantee shall stand extinguished and we shall be relieved and discharged from all our liabilities and obligations under this Bank Guarantee irrespective of return of original Bank Guarantee.

Place: Ahmedabad

Signature:

Date: 12/04/2022 (12.04.2022)

Bank Guarantee No. : 50350Z4L0003022
 Bank Guarantee Amount 20,00,000/- (Twenty lac only).
 Bank Guarantee Issue Date - 12.04.2022
 Bank Guarantee Expiry Date - 10.04.2023
 Bank Guarantee Claim Expiry Date - 10.04.2023

For, UNION BANK OF INDIA
 Ind. Fin. Branch, Ahmedabad

Auth. Signatory

Auth. Signatory

For, Confirmation of this Bank
 Guarantee Please Email to
 ecc@unionbankofindia.com
 or Call on : 022-22892299

Certificate of Membership

Certificate No. : VECL/32/2021-22

Date : 1st April 2021

To Whomsoever It May Concern

This is to certify that M/s. Bodal Chemicals Ltd. (Unit - VII)

Located at Block No. 804, Village: Dudhwada,

Ta. Padra, Dist: Vadodara.

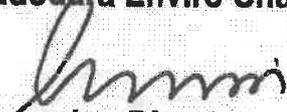
is a Valid Member for the Conveying system of VECL for the safe disposal of Treated Waste water in Zone Three of VECL.

The committed quantity for the discharge in to the conveying system is 949.000 M³/Day only.

This Certificate is Valid from APRIL 1st 2021 to MARCH 31st 2022 only.

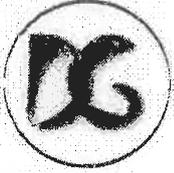
For & Behalf of

Vadodara Enviro Channel Limited


Managing Director

Regd. Office: Plot No. 304/1, 317 & 318, At & Post : Dhanora, Dist. Vadodara-391 346, Gujarat-India
Phone : +91-265-2232349, Fax : +91-265-2230439 E-mail : envservices@envirochannel.in Web : www.envirochannel.in

"Bodal Chemicals Ltd. (Unit - VII)" is a part of 130 MLD capacity of conveying system of VECL.



DETOX GROUP

Saurashtra Enviro Projects Pvt. Ltd.

Integrated Common Hazardous Waste Management Facility

Certificate

Certificate No : 1200000193

*To Whomsoever it may concern**This is to certify that***BODAL CHEMICALS LIMITED (UNIT-7)**PLOT NO. 804
VILL: DUDHWADA
TAL: PADRA

VADODARA

*is a valid member of***SAURASHTRA ENVIRO PROJECTS PVT. LTD.***for Integrated Common Hazardous Waste Management Facility.**This membership is valid for a period of***5 Years****Date of issue : 03.04.2014****For, Saurashtra Enviro Projects Pvt. Ltd.****Date of expiration : 02.04.2019****Place of issue : Surat**
Director**SUBJECT TO SURAT JURISDICTION**



DETOX INDIA
operated by  VEOLIA

Certificate

Certificate No.: 1200000193

To Whomsoever it may concern

This is to certify that

BODAL CHEMICALS LTD. (UNIT-7)

PLOT NO. 804,
VILL: DUDHWADA,
TAL: PADRA,

VADODARA
is a valid member of

DETOX INDIA PRIVATE LIMITED

for

Integrated Common Hazardous Waste Management Facility

This membership is valid for a period of

5 Years

Date of Issue : 28.01.2021

Date of Expiration : 27.01.2026

Place of Issue : Surat

For, Detox India Private Limited

Director

SUBJECT TO SURAT JURISDICTION

Detox India Private Limited

(Formerly : Ankleshwar Cleaner Process Technology Centre Pvt. Ltd.)

R.S.No. : 418, Vill. : Juna Kataria, B/h. Gail Pump Station, Samakhiali-Radhanpur Highway, Tal. : Bhachau, Dist. : Kutch-370 150 (Guj.) INDIA

Corporate Office : Detox House, Opp. Gujarat Samachar Press, Udhna Darwaja, Ring Road, Surat-395 002 (Guj.) INDIA

Ph. : +91 261 2351248, 2346181, E-mail : info@detoxindia.com | CIN : U90000GJ2010PTC060122



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Annexure - R

BHARUCH ENVIRO INFRASTRUCTURE LIMITED

23rd December, 2017

BODAL CHEMICALS LTD. (UNIT- 7)
BLOCK NO.804, 804, 807 TO 822, 839 & 849,
VILLAGE: DUDHWADA,
TAL: PADRA,
VADODARA

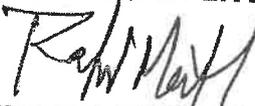
Sub: Membership Certificate for Common Incineration Facility.

Dear Sir,

We hereby certify that you have become member for the common incineration facility of Bharuch Enviro Infrastructure Ltd., at GIDC, Ankleshwar. You have booked quantity of **100 MT/Year.** Your Membership No. is **CI/OBD/126.**

Thanking you,

Yours faithfully,
For, **BHARUCH ENVIRO INFRASTRUCTURE LTD.**


AUTHORISED SIGNATORY

CIN No.: U45300GJ1097PLC032696

Works Office : Plot No. 9701-18 GIDC Estate, Post Box No. 82, Ankleshwar 393 002, Dist. : Bharuch (Gujarat)
Phones (02646) 263136, 225228 • Fax : (02646) 222849 • E-mail : panjwani@uniphos.com
Regd. Office : Plot No. 117-118, GIDC Estate, Ankleshwar 393 002, Dist: Bharuch. (Gujarat)



DATE 19/12/2013

To,
Bodal Chemicals Ltd. (Unit - VII)
 Block No.804, 805, 807 to 822, 839 & 849,
 Village: Dudhwada,
 Taluka: Padra,
 Dist: Vadodara.

Sub: Membership Certificate for Common Incineration Facility.

Dear Sir,

We hereby certify that you have become member for the common incineration facility of Bharuch Enviro Infrastructure Ltd., at GIDC, Ankleshwar. You have booked quantity of **100 MT/Year**. You have paid Registration fees for common incinerator membership. Your Membership No. is **CI/OBD/126**.

Waste will be accepted after submitting valid authorization of GPCB.

Thanking you,

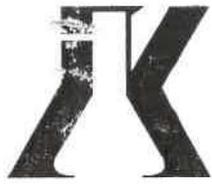
Yours faithfully,
 For, **BHARUCH ENVIRO INFRASTRUCTURE LTD.**

[Handwritten Signature]
 AUTHORISED SIGNATORY

[Handwritten mark]

Works Office : Plot No. 9701-16 GIDC Estate, Post Box No. 82, Ankleshwar 393 002, Dist. : Bharuch (Gujarat)
 Phones (02646) 263135, 225228 • Fax : (02646) 222849 • E-mail : panjwaria@uniphos.com
 Regd. Office : Plot No. 117-118, GIDC Estate, Ankleshwar 393 002, Dist.: Bharuch. (Gujarat)

[Handwritten Signature]
True Copy



BODAL CHEMICALS LTD.

(GOVT. OF INDIA RECOGNISED EXPORT HOUSE)

Registered Office : Plot No. 123/124, Phase-I, G.I.D.C., Vatva, AHMEDABAD - 382 445, INDIA.
Phone : 0091 79 2583 5437, 2583 4220, 2583 6051, 2583 1684 FAX : 0091 79 2583 6052, 2589 2988
E-mail : bodal@bodal.com, ramesh@bodal.com Website : www.bodal.com

ANNEXURE R4-23
CIN :- L24110GJ1986PLC009003



To,
Managing Director,
Vadodara Enviro Channel Limited,
Plot No: 304/1, 317 & 318,
At and Post-Dhanora,
Dist: Vadodara-391 346.

Dt: 05/06/2014

Dear Sir,

Sub: Payment towards Real Time Online Monitoring System.
Ref: Your Letter No: VECL/DHN/MD/1272 Dt: 30/12/2013

We here with acknowledge receipt of above letter where in you have let us know about installation of Real Time Online Monitoring System in view to monitor major pollutants available in the treated waste water instantly.

In continuance and as directed in your letter, we are enclosing here with a cheque for Rs2520000/- (Rupees Twenty-Five Lacks and Twenty Thousand) only vides Instrument No: 461959 Dt: 04/06/2014 only towards cost of an instrument (including 5 % of VAT) drawn at Bank of India Corporate Banking Branch Ahmedabad.

Therefore, you are requested to issue us advice as discussed over phone along with a copy of invoice for accounting purpose only.

This payment is being made to VECL for and on behalf and consent with the management.

Thanking you.

Yours truly,
For: Bodal Chemicals Limited (Unit-7)

Authorized Signatory





बैंक ऑफ इंडिया
 अहमदाबाद कॉर्पोरेट शाखा
 अहमदाबाद, गुजरात - ३८०००९
 IFSC : BKID0002035

364 INDIA
 AHMEDABAD CORPORATE BANKING Branch
 Ahmedabad, Gujarat - 380001

VALID FOR THREE MONTHS FROM THE DATE OF ISSUE

0	4	-	0	6	-	1	4
D	D	M	M	Y	Y	Y	Y

A/C PAYEE ONLY

Pay **VADODARA ENVIRO CHANNEL LIMITED**

₹ धारक को Or Bearer

रुपये Rupees **Twentyfive Lakh Twenty Thousand Only**

₹ *******25,20,000/-**

खा. सं. A/c No.	203530110000045
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BODAL CHEMICALS LTD.

PAYABLE AT ALL OUR BRANCHES IN CLEARING

AS 423

Please sign above

⑈461959⑈ 380013004⑈ 010789⑈ 13

Post

True Copy